

COMMITTEE ON PAPERS LAID ON THE TABLE
(2023-24)

SEVENTEENTH LOK SABHA



170th REPORT

[Delay in laying the Annual Reports and Audited Accounts of the Animal Welfare Board of India (AWBI), Ballabgarh under the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying.)]

(Presented to Lok Sabha on 21.12.2023)



सत्यमेव जयते

LOK SABHA SECRETARIAT
NEW DELHI

December, 2023/Agrahayana, 1945 (Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2023-24)

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SECRETARIAT

1. Shri R.K. Suryanarayanan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary
4. Smt. Rajni Bhagat - Under Secretary

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table (2023-24), having been authorized by the Committee to present this Report on their behalf, present this 170th Report in respect of the delay in laying the Annual Reports and Audited Accounts of the Animal Welfare Board of India (AWBI), Ballabgarh under the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

2. In terms of the recommendations contained in the First and Second Reports (5th Lok Sabha) of the Committee, presented to the House on 8th March and 12th May, 1976, respectively and the Second Report (6th Lok Sabha) of the Committee presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of all the Statutory/ Autonomous bodies/Institutes/Companies/ Public Undertakings/ Corporations/Joint Ventures/Societies, etc. are required to be laid on the Table of the House within nine months of the closure of the respective accounting year *i.e.* by 31 December.

3. The scrutiny by the Committee revealed that the requisite documents of the Animal Welfare Board of India, Ballabgarh for the years 2012-13 to 2021-22 were laid in Lok Sabha with continuous delays. The Committee considered the matter of delay in laying the Annual Reports and Audited Accounts of the Animal Welfare Board of India, Ballabgarh and took oral evidence of the representatives of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying) at their sitting held on 29th March 2023.

4. The Committee considered and adopted the Report at their sitting held on 19th December, 2023.

5. The Committee wish to express their thanks to the officers of the Animal Welfare Board of India, Ballabgarh and the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying), Government of India for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee also place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

19 December, 2023

Agrahayana 28, 1945(Saka)

**Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

Report

Delay in laying the Annual Reports and Audited Accounts of the Animal Welfare Board of India (AWBI), Ballabgarh under the administrative control of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

The Animal Welfare Board of India (AWBI) was set up in 1962 in accordance with Section 4 of the Prevention of Cruelty to Animals Act, 1960 (No.59 of 1960). The well-known humanitarian Smt. Rukmini Devi Arundale was the Founder Chairperson of the Board.

The Board consists of 28 Members including six Members of Parliament (4 from Lok Sabha and 2 from Rajya Sabha – yet to be nominated in the present Board) and others from different walks of life, all nominated by the Government of India. The Board is reconstituted once in three years. The present Board was reconstituted for a period of three years by the Ministry of Forest, Environment & Climate Change on 01.03.2017 having 18 members and 4 members were nominated on 08.12.2017. The tenure of the Board has been extended till reconstitution of the new Board. The Board was earlier under the Administrative control of Ministry of Environment, Forest and Climate Change till 3rd April, 2019. Thereafter, the subject of Prevention of Cruelty to Animals and Prevention of Cruelty to Animals Act, 1960 was transferred by the Cabinet Secretariat to the Department of Animal Husbandry & Dairying vide notification dated 4th April, 2019 published on 5th April, 2019.

Since then, the Animal Welfare Board of India is under administrative control of Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying, Govt. of India. Secretary, Animal Welfare Board of India is the administrative head of the Board.

In the past, the Board had been under the following Ministries:

NAME OF THE MINISTRY	FROM	TO
Agriculture	19.03.1962	28.03.1990
Environment and Forests	29.03.1990	Sept 1998
Social Justice and Empowerment	Sept 1998	Sept 2001
Culture	Oct 2001	March 2002
Statistics & Program Implementation	March 2002	12.07.2002
Environment and Forests	13.07.2002	03.04.2019
Ministry of Agriculture and Farmers' Welfare	04.04.2019	16.06.2019
Ministry of Fisheries, Animal Husbandry and Dairying	17.06.2019	Till date

The headquarters of AWBI has been shifted to National Institute of Animal Welfare Campus at Sikri, Ballabgarh, Haryana in February, 2018 from Chennai.

2. The Animal Welfare Board of India is fully funded by their Administrative Ministry. It has been receiving Grants-in-Aid on annual basis. A statement showing the funds received by the Board during the last 10 years is given in **Annexure-I**.

3. The Committee asked the Ministry to mention the Act, Rule or Regulation under which Papers of the AWBI, Ballabgarh are being laid on the Table of the House. The Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying), in its written reply, submitted as under:

” The papers of the Animal Welfare Board of India are being laid on the Table of the House as per Rule 24(4) of Animal Welfare Board (Administration) Rules, 1962 issued under Prevention of Cruelty to Animals Act, 1960.”

4. The Committee asked the Ministry to state the provision and time-line for laying of Annual Reports and Audited Accounts of AWBI on the Table of the House. The Ministry in its written reply stated no time-line for laying of those papers on Table of the House has been mentioned in the said Act, Rule or Regulation.

5. As per recommendations contained in the First Report of the Committee on Papers Laid on the Table (5th Lok Sabha) presented to the House on 08 March, 1976; the Second Report, presented to the House on 12 May, 1976; and also in the Second Report (6th Lok Sabha), presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table within 9 months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Report and Audited Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of the Audited Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of the Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee on Papers Laid on the Table, Lok Sabha examined the papers laid by the Administrative Ministry *i.e.* Annual Report, Audited Accounts, Review and Delay Statements of the AWBI, Ballabgarh for the years 2012-13 to 2021-22. The examination of these papers revealed that the requisite documents of AWBI, Ballabgarh for the years 2012-13 to 2021-22 were laid with repeated delays. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the AWBI, Ballabgarh alongwith the extent of delay is appended as **Annexure-II**.

7. The Committee desired to know the reasons for delay in laying of the Annual Reports and Audited Accounts of AWBI, Ballabhgarh for the years 2012-13 to 2021-2022. The Ministry submitted:-

" There was delay in laying the documents. The reasons for delay are mainly due to shifting of the Headquarters of the Board from Chennai, Tamil Nadu to Sikri, Ballabhgarh, Haryana, change of jurisdiction of the office of the Comptroller and Auditor General from Chennai, Tamil Nadu to Delhi and then the CAG (Central) Chandigarh, Haryana, Covid-19 and delay in holding Annual General Meetings of the Board due to Covid-19. Also, the shortage of manpower in the Editorial Section of the Board, Hindi Translation and Typing of the Annual Report in Hindi caused delay in preparation of documents. The Annual Report 2020-21 has been submitted to the Ministry for laying the same before both the Houses during the current session. The draft of the Annual Report 2021-22 has been finalised and under the process of Hindi Translation".

8. The Committee enquired from the Ministry about the usual time-line to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the Ministry/Board at each stage during the last ten years (i.e. upto 2021-2022). In its reply, the Ministry submitted detailed information and the same is appended as **Annexure-III.**

9. The Committee desired to know whether the Ministry and the AWBI identified the stages in which delays have occurred during all these years and, if so, how did the Ministry propose to curtail the same. The Ministry replied as under ; -

"The reasons for delay in stages identified are mainly due to shifting of the Headquarters of the Board from Chennai, Tamil Nadu to Sikri, Ballabhgarh, Haryana, change of jurisdiction of the office of the Comptroller and Auditor General from Chennai, Tamil Nadu to Delhi and then the CAG (Central) Chandigarh, Haryana, Covid-19 and delay in holding Annual General Meetings of the Board due to Covid-19 or otherwise, shortage of manpower in the Editorial Section of the Board and Hindi Translation and Typing of the Annual Report in Hindi. Few of the situations are not supposed to be repeated whereas for some reasons at office level like manpower in Editorial section will be sorted out by engaging personnel on outsourced basis to complete the task on time next year onwards".

10. The Committee further enquired as to whether the Ministry/AWBI had prepared any Standard Operating Procedure (SOP) to pursue the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the AWBI. In reply, the Ministry stated as under:-

"There is no Standard Operating Procedure (SOP) received from the Ministry by the Animal Welfare Board of India so far."

11. The Committee asked the Ministry/AWBI whether they had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the document etc. In reply, the Ministry stated as under:-

“Sometimes the Board’s Annual General Meeting is not conducted immediately after receiving the Audited Accounts of the Board from the C&AG as the AGM of the Board is supposed to be held during the month of September every year”

12. The Committee desired to know from the Ministry about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The Ministry in its written reply submitted as under:-

“The Board is having digitized and computerised accounting system in place and the final accounts are generally finalized soon after completion of the financial year.”

13. The Committee further enquired from the Ministry whether the AWBI, Ballabgarh had any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in its written reply submitted as under :-

“The Board is not having any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and to minimize the audit queries at the time of auditing by C&AG, however, the Ministry’s internal audit comes and audits the Board’s accounts generally in a period of 4 years.”

The Ministry also stated :-

“the Board is regularly doing the work as per requirements of Rules.”

14. The Committee asked the Ministry to furnish a note on the remedial measures proposed to be taken both by the Ministry/AWBI to ensure timely laying of the documents before the Parliament within the prescribed period. The Ministry in their reply stated:-

“The Ministry shall issue directions to the Animal Welfare Board of India to timely finalize the accounts of the Board and forward the same to the C&AG office for timely conducting the Audit. The Board to keep the draft of the Annual Report ready every year before the month of September and to schedule Board’s Annual General Meeting for adopting and approval of the audited accounts and draft of the Annual Report every year and then after following due procedure, the Board to expedite the submission of Annual Report every year during the winter session of Parliament before both the Houses.”

15. The Committee asked the Ministry whether they have taken any help of information technology to ensure that the documents are laid on the Table of the House timely. The Ministry in its written reply, submitted as under:-

“The office of Animal Welfare Board of India is utilizing the digitized and computerized system for finalization of accounts and preparation of Annual Report.”

16. The Committee took oral evidence of the representatives of the Ministry of Fisheries, Animal Husbandry and Dairying (D/o Animal Husbandry and Dairying) and the Animal Welfare Board of India, Ballabgarh on 29th March, 2023 to further examine the reasons of delay in laying the Annual Reports and Audited Accounts of AWBI, Ballabgarh for the years 2012-2013 to 2021-2022.

17. The Representative of the Ministry, during evidence, admitted delay in laying the requisite documents of the AWBI and stated:

“सर, एकचुअली एक स्टैच्युटी बॉडी होने के नाते इसके अकाउंट्स हमेशा ही पार्लियामेंट के सामने उत्तरदायी होते हैं। इसके एक्ट के तहत ऐसा नहीं है, लेकिन रूल में यह है। इसलिए, रूल के हिसाब से हमें इसे करना चाहिए और हम करते भी हैं। हम कभी इसकी अनदेखी नहीं करते हैं, लेकिन डिले हो जाता है। इसके बहुत सारे कारण होते हैं, क्योंकि हमारे पास जो स्टाफ है, उनमें से दो-तीन लोग पढ़े-लिखे हैं, जो कामकाज कर सकते हैं। ज्यादातर डी गुप का स्टाफ हमारे बोर्ड में है। वर्ष 1960 का जो स्टाफ है, उसी के हिसाब से यह चल रहा है। इसलिए, थोड़ी दिक्कतें तो आती हैं, लेकिन हमने काफी अकाउंट्स का डिजिटाइजेशन भी किया है और हम टैली के माध्यम से अकाउंट्स मेंटेन भी करते हैं।”

The representative of the Ministry further stated:

“भारतीय जीव-जंतु कल्याण बोर्ड समय-समय पर बहुत से मंत्रालयों के द्वारा चेंज होता रहा। इसका गठन वर्ष 1962 में हुआ, तब से यह बोर्ड आठ मंत्रालयों से होते हुए, वर्ष 2019 से हमारे मंत्रालय के तहत आया है। यह आठ मंत्रालयों में घूमता रहा। इसके कारण समय-समय पर इसकी कार्य-विधि बाधित होती रही। इसकी वजह से, हमने देखा है कि बोर्ड की एनुअल रिपोर्ट सबमिट करने में बहुत विलम्ब हुआ है। वर्ष 2018 में इस बोर्ड को चेन्नई से दिल्ली ट्रांसफर किया गया। इस कारण से, वर्ष 2016-17 की रिपोर्ट ले नहीं हो पाई। वर्ष 2018 में वह रिपोर्ट ले होनी थी, लेकिन जब वर्ष 2018 में रिपोर्ट बन रही थी, तो इसी बीच अप्रैल, 2018 में पुनः चेंज होकर यह हमारे मंत्रालय के तहत आ गया। जब यह अप्रैल, 2019 में हमारे मंत्रालय में आया, तो शुरू से ही, मंत्रालय की ओर से मैं इसे देख रहा हूँ। मैंने इसके रूल्स-रेगुलेशंस को पढ़कर बोर्ड के ऊपर दबाव डाल कर वर्ष 2016-17 से हमने रिपोर्ट ले करानी शुरू की। वर्ष 2016-17 की रिपोर्ट हमने जुलाई, 2019 में ले करा दिया। वर्ष 2019-20 के बाद, मुझे पता चला कि वर्ष 2020-21 की रिपोर्ट लोक सभा में ले हो चुकी है। अब हमारे पास वर्ष 2021-22 की रिपोर्ट बची है, उसकी रिपोर्ट भी तैयार है। यह अभी प्रिंटिंग स्टेज में है। अगले मॉनसून सेशन में वह भी ले हो जाएगी। उसके बाद हमारे पास कोई रिपोर्ट नहीं बचेगी। अभी वर्ष 2023-24 की रिपोर्ट का ऑडिट किया जाना है। ऑडिट का काम जैसे ही पूरा हो जाएगा, तो नौ-दस महीने के अन्दर उसको ले कर देंगे।”

18. As regards delay at the stage of auditing of Annual Accounts, the representative of the Ministry stated:

“रिपोर्ट बनाने की तैयारी के दौरान एक मुश्किल यह आती है कि इसे कौनसा सी एंड ए जी इसे ऑडिट करेगा, इसकी वहज से, बोर्ड की रिपोर्ट दो साल डिले हो गया। शुरू में जब यह वन एवं पर्यावरण मंत्रालय के तहत था, तो दिल्ली के सी एंड ए जी इस का ऑडिट करते थे। जब यह हमारे मंत्रालय में आया, तो बल्लभगढ़ में होने के नाते हम दिल्ली सी एंड ए जी को पत्र लिखते रहे। जब उन्होंने इसका संज्ञान लिया, तो पता चला कि इसका ऑडिट चंडीगढ़ सी एंड ए जी

से होना है। इस कारण से, दो साल और डिले हो गया। सी एंड ए जी की टीम द्वारा ऑडिट का काम करने में चार-पाँच महीने लग जाते हैं। उसके बाद इस रिपोर्ट को बोर्ड की मीटिंग में, जो सितम्बर में होती है, उसमें उसे अप्रूव कराना होता है। इस तरह से रिपोर्ट का अप्रूवल सितम्बर में होता है। इसका प्रॉसेस थोड़ा डिलेड है। एक कारण यह भी है कि बोर्ड में ज्यादा स्टाफ भी नहीं है, जो इससे संबंधित कामों को सही ढंग से कर सकें। एडिटर आदि के पदों को हम एडमिनिस्ट्रेटिव कारणों से काफी समय से नहीं भर पा रहे हैं, इस कारण से डिले हुआ है।“

To avoid delay at the stage of audit of Annual Accounts, the representative of the Ministry apprised the Committee:

“अब सी एंड ए जी से हमें इस बारे में भी पत्र मिला है कि वे भी इसे संज्ञान में ले रहे हैं, वे हमें ट्रेनिंग भी दे रहे हैं कि ऑडिट कैसे करना है। यह 2 अप्रैल से शुरू होना है। इसलिए इन सारे प्रॉसेस को जल्दी करने के लिए हम लोग प्रतिबद्ध हैं और हम लोग करते भी हैं। अभी बोर्ड का कामकाज काफी बढ़ गया है। इस को सदन में प्रस्तुत करने पर रह में भी गर्व महसूस होता है। हम लोग एनुअल रिपोर्ट के पीछे लगे रहे हैं, इसलिए वर्ष 2021-22 की रिपोर्ट तो मॉनसून सत्र में ले करा दी जाएगी और उसके बाद वर्ष 2023-24 की रिपोर्ट रेगुलर हो जाएगी। “

OBSERVATIONS/RECOMMENDATIONS

19. The Committee note that the Ministry of Fisheries, Animal Husbandry and Dairying and the Animal Welfare Board of India (AWBI), Ballabgarh has not adhered to the time frame stipulated in the recommendations of the Committee on Papers Laid on the Table contained in Paras 1.16 and 3.5 of their First Report (5th Lok Sabha), Paras 4.16 and 4.18 of Second Report (5th Lok Sabha) and Paras 1.12 and 2.6 to 3.8 of Second Report (6th Lok Sabha) presented to the House on 08.03.1976, 12.05.1976 and 22.12.1977 respectively, regarding laying of Annual Reports and Audited Accounts on the Table of the House and para 3.5 of the First Report (5th Lok Sabha) regarding laying of Annual Report together with Audited Accounts for a particular year within 9 months of the accounting year. The requisite documents of the AWBI for the years 2012-13 to 2021-22 were laid with repeated delays of approximately 4 to 31 months.

20. While scrutinizing the reasons for delay in laying the Annual Reports and Audited Accounts of the AWBI, Ballabgarh, the Committee were apprised by the representatives of the Ministry/AWBI that the Board was established in the year 1962 and the administrative Ministry of the Board was changed many times. Change of jurisdiction of the office of C&AG from Chennai to Delhi and then to CAG (Central) Chandigarh and shifting of the Headquarters of the Board from Chennai, Tamil Nadu to Sikri, Ballabgarh, Haryana in 2018 was another reason for delay as the above processes took much of a time.

However, the Committee are not convinced with the reply furnished by the representative of the Ministry that two years were taken by them in resolving the issue that the Annual Accounts of the AWBI are to be audited by C&AG, Chandigarh, Haryana or C&AG, Delhi. The Committee firmly believe that the delay at this stage has been due to lack of seriousness on the part of the Ministry as the procedure to be followed for laying the requisite documents is very well known to the Ministry. The Committee are of the firm view that the Ministry should have taken pro-active measures for timely laying of documents of AWBI.

21. The representative of Ministry/Board also apprised the Committee that other problems faced by them in process of finalisation of documents were Covid-19 pandemic, delay in holding Annual General

Meeting of the Board, shortage of manpower in Editorial Section, Hindi translation and Hindi typing of the Annual Reports. The Ministry/AWBI also apprised that manpower in Editorial Section will be sorted out by engaging personnel on outsourced basis to expedite the task from next year onwards. The Committee appreciate the steps taken in this regard and recommend that the Ministry need to make an effective mechanism so that the Annual Report and Audited Accounts of the Institute are laid on the Table of the House within the stipulated time* in future.

22. The Committee further recommend that the Ministry should prepare and put in place a 'Portal' wherein updated position on the process regarding laying of the requisite documents of all the Boards/organizations under its administrative control could be made available ensuring an alert system into the 'Software/Dash Board' which may warn the Boards/Institutions a week before the deadline for completion of their work at each stage as per the time schedule given so that the requisite documents of all organizations are laid within the stipulated time.

23. The Committee recommend that if due to unavoidable reasons the Annual Reports and Audited Accounts could not be laid on the Table of the House within stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid on the Table of the House strictly within 30 days of the closure of the accounting year if the House is in session or as soon as the House convenes, whichever is later.

19 December, 2023

Agrahayana 28, 1945(Saka)

**Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

* The requisite documents for the year 2022-23 have been laid on 19.12.2023.

**The year-wise grants-in-aid provided to the Animal Welfare Board of India, during the years
2012-13 to 2021-22**

Year	Grants-in-aid Received from Government (Rs. in Lakhs)
2012-13	2480.60
2013-14	754.60
2014-15	1378.10
2015-16	1086.67
2016-17	741.60
2017-18	701.43
2018-19	941.13
2019-20	682.23
2020-21	600.00
2021-22	849.00

Statement showing the date of laying of the Annual Reports and Audited Accounts of the Animal Welfare Board of India, Ballabgarh for the years 2012-13 to 2021-22

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual Date of laying of Annual Reports and Audited Accounts	Extent of delay
2012-13	31.12.2013	09.07.2014	06 months & 09 days
2013-14	31.12.2014	08.05.2015	04 months & 08 days
2014-15	31.12.2015	02.08.2016	07 months & 02 days
2015-16	31.12.2016	09.02.2018	13 months & 09 days
2016-17	31.12.2017	23.07.2019	18 months & 23 days
2017-18	31.12.2018	03.08.2021	31 months & 03 days
2018-19	31.12.2019	29.03.2022	26 months & 29 days
2019-20	31.12.2020	13.12.2022	23 months & 13 days
2020-21	31.12.2021	28.03.2023	14 months & 28 day
2021-22	31.12.2022	01.08.2023	07 Month & 01 day

**The chronological sequence in respect of finalization of Audited Accounts of the Animal Welfare Board of India, Ballabgarh
for the years 2012-13 to 2021-22.**

Sub Q.	Points	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22
11(i)	Date of approach to the audit authorities	<p>As per Rule 24 (3) of Animal Welfare Board Administration Rules 1962 “The Comptroller and Auditor-General of India and any person appointed by him audit the accounts of the Board shall have the same rights, privileges and authority in connection with such audit as the Comptroller and Auditor-General of India has in connection with the audit of Government accounts and, in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect the offices of the Board”. Hence, the Animal Welfare Board of India does not appoint any statutory auditor.</p>									
	Time taken after closure of accounting year										
11(ii)	Date of appointment of Statutory auditors										
	Time taken after approaching the audit authorities for appointment of auditors										
11(iii)	Date of compilation of annual accounts	10.06.2013	23.06.2014	19.06.2015	27.06.2016	30.06.2017	28.03.2019	18.03.2020	08.01.2021	07.07.2021	30.06.2022
	Time taken after the closure of the accounting year	70 days	83 days	78 days	87 days	90 days	363 days	352 days	282 days	98 days	90 days
11(iv)	Date of	14.06.2013	26.06.2014	26.06.2015	30.06.2016	29.08.2017	02.04.2019	18.03.2020	18.01.2021	09.07.2021	30.06.2022

11(vii)	Date on which replies to audit queries were furnished to the auditors	During audit	During Audit	During Audit	During audit	During audit	During audit	During audit	During audit	During audit	During audit
	Time taken to resolve the queries	-	-	-	-	-	-	-	-	-	-
11(viii)	Date on which draft audit report was issued by the audit authorities	06.08.2013	15.07.2014	30.07.2015	20.07.2016	07.08.2017	20.06.2019	28.09.2020	13.04.2021	25.10.2021	04.10.2022
	Time taken after auditing the annual accounts	47 days	12 days	28 days	13 days	23 days	37 days	30 days	52 days	34 days	33 days
11(ix)	Date on which final audit report received	14.11.2013	31.10.2014	26.10.2015	08.11.2016	16.11.2017	21.10.2019	19.02.2021	30.06.2021	04.03.2022	18.11.2022
	Time taken after issue of draft report	99 days	107 days	87 days	110 days	100 days	122 days	143 days	77 days	129 days	44 days
11(x)	Total time taken by the audit authorities after receiving of annual accounts to furnish the final audit report	152 days	126 days	122 days	130 days	78 days	201 days	310 days	162 days	235 days	140 days

11(xi)	Date of finalization of Annual report	15.11.2013	20.12.2014	20.02.2016	04.05.2017	19.09.2018	21.02.2020	20.02.2021	09.11.2021	07.09.2022	20.02.2023
	Time taken after the closure if the financial year; and also	228 days	263 days	325 days	398 days	535 days	691 days	689 days	587 days	524 days	328 days
	Time taken after the receipt of the final audit report	1 day	39 days	116 days	176 days	306 days	122 days	1days	131 days	186 days	93 days
11(xii)	Date on which documents were got approved from the competent authority	15.11.2013	20.12.2014	20.02.2016	04.05.2017	19.09.2018	03.09.2020	18.11.2021	18.11.2021	13.09.2022	23.02.2023
	Time taken after finalization of annual report	1 day	1 day	1 day	1 day	1 day	194 day	270 day	9 day	6 day	3day
	Time taken after receipt of final audit report	1 Day	39 days	116 days	176 days	306 days	317 days	271 days	140 days	192 days	96 days
11(xiii)	Date on which documents were taken up for translation &	05.05.2014	05.03.2015	12.04.2016	20.10.2017	November 2018	Transl.- 21.02.2020 Printing- 28.08.2020	Transl.- 20.02.2021 Printing- 04.01.2022	Transl.- 03.03.2022 Printing- 09.05.2022	Transl.- 13.09.2022 Printing- 07.03.2023	Translation is under process

	printing										
	Time taken for completing the task at each stage	06.06.2014 (30 days)*	16.03.2015 (11 days)*	28.04.2016 (15 days)*	14.12.2017 (54 days)*	(135 days)*	Transl.- 162 days Printing- 20.09.2020 (22 days)	Transl.- 364 days Printing- 28.01.2022 (24 days)	Transl.- 104 days Printing- 25.05.2022 (16 days)	Transl.- 174 days Printing- 15.03.2023 (7 days)	
11(xiv)	Date for sending documents to the Ministry for being laid in house after completion the task at each stage	19.06.2014	19.03.2015	11.07.2016	19.12.2017	19.06.2019	22.09.2020	28.01.2022	20.07.2022	16.03.2023	
	Time taken by the organization in sending the documents to the Ministry	12 days	2 days	73 days	4 days	1 Month	2 day	1 day	55 days	1 day	
11(xv)	The date of laying the documents to the house	LS- 09.07.2014 RS- 17.07.2014	LS- 08.05.2015 RS- 7.05.2015	LS- 02.08.2016 RS- 1.08.2016	LS- 09.02.2018 RS- 05.02.2018	LS- 23.07.2019 RS- 26.07.2019	LS- 03.08.2021 RS- 06.08.2021	LS- 29.03.2022 RS- 01.04.2022	LS- 13.12.2022 RS- 05.08.2022	Not laid yet	
	Time taken after receipts of the documents from the organization	19 days for LS 28 days for RS	49 days for LS 48 days for RS	21 days for LS 20 days for RS	51 days for LS 47 days for RS	33 days for LS 36 days for RS	314 days for LS 317 days for RS	59 days for LS 62 days for RS	145 days for LS 15 days for RS	-	

Committee on Papers Laid on the Table (2021-2022)

**The Extracts of the sitting of
the Committee Papers Laid on the Table (2023-24) held on 29/03/2022.**

The Committee sat on Thursday, 29th March, 2023 from 15:00 hours to 16:00 hours in Committee Room „C“, Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra - *Chairperson*

Members

2. Shri Shafiqur Rahman Barq0
3. Shri Choudhury Mohan Jatua
4. Smt. Aparupa Poddar
5. Shri T.N. Prathapan

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

2. - 5 XX XX XX XX

6. The Committee, then called in the representatives of the Ministries for oral evidence in respect of the laying of Annual Reports and Audited Accounts of the XX XX XX and Animal Welfare Board of India, Ballabgarh [Ministry of Fisheries, Animal Husbandry and Dairying – (D/o Animal Husbandry & Dairying)]. The following officers appeared before the Committee:

I- XX XX XX

II- Representatives of the Ministry of Fisheries, Animal Husbandry and Dairying (D/o Animal Husbandry & Dairying).

1. Dr. Sujit Kumar Datta, Joint Commissioner and Secretary (AWBI);
2. Shri Manish Kumar Diwakar, Under Secretary; and
3. Mrs. Prachi Jain, Assistant Secretary, AWBI

7. At the outset, the Chairperson welcomed the representatives and informed them about the provisions of Direction 58 of Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

8. XX XX XX

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11. The Committee then desired to know the reasons for repeated delays in laying of the Annual Reports and Audited Accounts of the Animal Welfare Board of India, Ballabgarh for the years 2012-13 to 2020-21 and not laying the requisite documents of the Board for the year 2021-22. The Secretary of the Ministry submitted that the Board was established in the year 1962 and the administrative Ministry of the Board was changed many times. The Board has come under their Ministry in April, 2019. After that the Ministry had made efforts to lay the requisite documents of the Board. He also apprised the Committee about the various problems faced by them during auditing of the annual accounts and receiving the final audit Reports of the respective accounting years from the Audit Authorities. However, they assured the Committee that the requisite documents of the Board for the year 2021-22 would be laid during Monsoon Session, 2023 and for succeeding years within the stipulated time.

Thereafter, the Hon'ble Chairperson thanked the representatives of the Ministry and the Institute for the useful discussion in connection with examination of the subject.

The witnesses then withdrew.

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(A Copy of the verbatim proceedings of the sitting is kept.)

The Committee then adjourned.

COMMITTEE ON PAPERS LAID ON THE TABLE (2023-24)**Minutes of the sitting of the Committee on Papers Laid on the Table (2023-2024) held 19.12.2023.**

The Committee sat on Tuesday, 19th December, 2023 from 1500 hours to 1600 hours in Committee Room „D“; Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

- ***Chairperson******Members******(Lok Sabha)***

2. Choudhary Mehboob Ali Kaiser
3. Shri Jamyang Tsering Namgyal
4. Shri Devendrappa Y.
5. Shri Ashok Kumar Yadav

Secretariat

1. Shri R.K. Suryanarayanan - Joint Secretary
2. Shri Naval K. Verma - Director

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of a original draft Report and XX XX XX:-

(i) XX XX

(ii) XX XX

3. Thereafter, the Committee took up the Report regarding the delay in laying the Annual Reports and Audited Accounts of the Animal Welfare Board of India, Ballabgarh under the administrative control of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

The draft Report was adopted unanimously. The Hon'ble Chairperson was authorized by the Committee to finalize and present the Report to the Lok Sabha on a date convenient to him.

4-7. XX XX XX

The witnesses then withdrew.

The Meeting then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)